

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI DIVISION – II,
MUMBAI

C.P. (IB)-2327/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **07.08.2018**

NAME OF THE PARTIES: Nuvoco Vistas Corporation Ltd.

v/s.

Alfara'a Infraprojects Pvt. Ltd.

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

Order

2. C.P. (IB)-2327/(MB/2018)

The counsel for the petitioner present. Mr. Girish Paryani, Advocate undertakes to file Vakalatnama on behalf of the Corporate Debtor. The date of default is not mentioned in the petition. The counsel for the petitioner is directed to rectify the defect within 7 days. List this matter on 27.08.2018.

SD/-

V. NALLASENAPATHY
Member (Technical)

/PS/

SD/-

BHASKARA PANTULA MOHAN
Member (Judicial)